

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

Appeal No.136/2017

IN THE MATTER OF:

M/s. VSK Exim Pvt. Ltd.

.... Applicant/petitioners

Vs.

Registrar of Companies

.... Respondent

Order under Section 252(3) of the Companies Act

Order delivered on 12.02.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Sh. S.K. Mohapatra,

Hon'ble Member (T)

For the Applicant/petitioner	:	Mr. Ashish Bhagat, Mr. Addhesh Chaudhary, Mr. Ritik Malik, Advs.
For the ROC, Delhi	:	Mr. Manish Raj, Co. Prosecutor
For the Income Tax Deptt.	:	Ms. Lakshmi Gurung, Standing Counsel

ORDER

Learned standing Counsel for the Income Tax Department states that reply on behalf of the department has been filed today and a copy therefore, has been handed over to the Counsel for the appellant in the Court today.

List for arguments on 6th March, 2018.

Sd/-
(M.M.KUMAR)
PRESIDENT

Sd/-
(S.K. MOHAPATRA)
MEMBER(TECHNICAL)